## Cauvery water dispute

365. SHRI V. NARAYANASAMY; Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether there has been any headway in the solution of the Cauvery Water dispute which has been referred to a Tribunal: and
- (b) if so, by when the decision relating to the Cauvery Water dispute is likely to be announced by the Tribunal?

THE MINISTER OF WATER RE SOURCES WITH ADDITIONAL CHARGE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA): (a) The Cauvery Water Disputes Tribunal has already held six sittings where all the Party States have presented their case.

(b) The Inter-State Water Disputes Act, 1956 does not prescribe any time limit for the Tribunal to give its award.

Criticism of refuelling of USAF Planes by Political parties

366. SHRI V NARAYANASAMY: SHRI CH1MANBHAI MEHTA: SHRI SOM PAL:

## MAULANA OBAIDULLAH KHAN AZMI:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether Government's attention has been drawn to the sharp criticism from various political parties for refuelling of US Military Planes al various Indian Airports;
- (b) when the decision to allow the refuelling of the US Military planes in our country was taken; and
- (c) whether Government propose to review the decision as a Member of the Non-Aligned Movement in view of the Gulf War?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI KAMAL MORARKA): (a) Yes, Sir.

- (b) In the present context the permission for transit and refuelling was given on 28th December, 1990.
- (c) With effect from 20th February, 1991, no refuelling has been taking place.

## Narmada Project

- 367. SHRI V. NARAYANASAMY: Will the Minister of WATER RESOURCES be pleased to state:
- (a) whether the existing dispute relating to Narmada Project has been settled and if so, what is the stage of the work as on date; and
- (b) what is the cost over heads due to the delay in completing the Narmada Project?

THE MINISTER OF WATER RE, SOURCES WITH ADDITIONAL CHAR-GE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI **MANUBHAI** KOTADIA): (a) The Narmada Water Disputes Tribunal set up by the Government has already given the award and the projects are being implemented accordingly. 12 per cent progress has been achieved in Sardar Sarovar Project. In the case of Narmada Sagar Project, precon-struction works, like, diversion arrangements and construction of colonies, are in progress.

(b) Narmada Sagar Dam and Sardar Sarovar Dam will be completed by the year 2000 and 1998 at the estimated project costs of Rs. 1993.67 crores and Rs. 6406.06 crores respectively.

Honouring of Passes by private buses under DTC

## 368. SHRI RAJNI RANJAN SAHU: SHRI SHIV PRATAP MISHRA: SHRI SYED SIBTEY RAZI:

Will the Minister of SURFACE TRANSPORT be pleased to state:

- (a) whether private buses under D.T.C. are allowing the all-route D.T.C. passes in their buses;
- (b) whether these bus-owners were also allowing holiday tickets of Rs. 4/-; J